

**THE NATIONAL COMPANY LAW TRIBUNAL
CHANDIGARH BENCH, CHANDIGARH
Court No-II
(through web-based video conferencing platform)**

Item 1

CP (IB) No. 79/Chd/Hry/2023

Under Section 7, IBC 2016

In the matter of:-

Pooja Mining & Marbles Pvt. Ltd

...Petitioner-Financial Creditor

Vs

M3M India Pvt. LtdRespondent-Corporate Debtor

Present: Mrs. Munisha Gandhi, Senior Advocate with Mr. Karanveer Jindal, Advocate for the petitioner-financial creditor.

Heard the submissions made by the counsel for the petitioner-Financial Creditor.

The counsel for the petitioner-Financial Creditor has submitted that a short note has been filed in support of their application regarding the maintainability of the matter. However, the same is not reflected on the e-portal of the Tribunal. Learned counsel for the petitioner-Financial Creditor has prayed for grant of leave of this Adjudicating Authority for filing hard copies of the short note. Three days' time is granted with a copy in advance to the opposite counsel. Let this matter be posted on 30.11.2023.

Sd/-
(Satya Ranjan Prasad)
Member (Technical)

October 17, 2023
Mamta/Mukta

Sd/-
(Dr. P.S.N. Prasad)
Member (Judicial)